LOK SABHA

Friday, 18th April, 1958

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER *in the Chair*]

ORAL ANSWERS TO QUESTIONS

मत-पत्रों को चिन्हित करने की प्रणाली

+

*१७२६. श्री भक्त दर्शन :
श्री पुन्नूस :
श्री अ० क० गोपालन :
श्री वारियर :
श्री अनिरुद्ध सिंह :
श्री वाजपेयी :
श्री हरिश्चन्द्र माथुर :
श्री के० देव :

क्या विधि मंत्री यह बताने की कृपा करेंगे कि :

(क) लोक-सभा और राज्य विधान सभाओं के किन-किन उप-चुनावों में अब तक मत-पत्रों को चिन्हित करने की प्रणाली का प्रयोग किया गया है ;

(ख) इन चुनावों में कितने प्रतिशत मत अवैध घोषित हुये हैं ;

(ग) पुरानी प्रणाली की तुलना में इस प्रणाली के अन्तर्गत कितना व्यय हुआ है ; और

(घ) यह प्रणाली कहां तक सफल रही

विधि उपमंत्री (श्री हजारनवीस) : (क) तथा (ख). मत-पत्रों को चिन्हित करने की प्रणाली का प्रयोग अब तक केवल सात विधान सभाओं के निर्वाचन क्षेत्रों के उपचुनावों में किया गया है । अपेक्षित सूचना वाला एक विवरण लोक-सभा के पटल पर रख दिया गया है । [देखिये परिशिष्ट ७, अनुबन्ध संख्या ११८]

(ग) दोनों प्रणालियों के अधीन तुलनात्मक व्यय के आंकड़े प्राप्त नहीं हैं किन्तु आशा है कि नयी प्रणाली आगे चल कर काफी मितव्ययी सिद्ध होगी ।

(घ) इस प्रणाली के औचित्य की बाबत निर्वाचन आयोग का सन्तोष हो गया है और यह प्रणाली अशिक्षित और पिछड़े क्षेत्रों में भी काफी हद तक सफल हुई है ।

An Hon. Member: In English also please.

Mr. Speaker: Yes.

Shri Hajarnavis: (a) and (b). The marking system of voting has so far been adopted in bye-elections in seven Assembly Constituencies only. A statement containing the required information is laid on the Table of the Lok Sabha. [*See* Appendix VII, annexure No. 118]

(c) Figures of comparative costs under the two systems are not available, but the new system is expected to result in considerable economy in the long run.

(d) The Election Commission is satisfied that the system has justified itself and has been successful to a very large extent even in illiterate and backward areas.

श्री भक्त दर्शन : श्रीमन्, इन उपचुनावों में नई प्रणाली के कारण जो मत-पत्र खारिज हुए हैं, क्या माननीय मंत्री जी यह बतायेंगे कि मुख्यतः किन कारणों से वह खारिज हुए हैं यानी क्या-क्या गलतियां वोटरों ने की हैं ?

श्री हजारनवीस : इसमें दो गलतियां ज्यादातर हुई हैं । एक तो उन्होंने जो मार्क अर्थात् चिन्ह लगाया था वह पिछली साइड के ऊपर लगाया था दूसरे दोनों उम्मीदवारों के जहां नाम थे वहां मार्क न लगा कर खाली जो जगह थी वहां मार्क लगाया और इस कारण वह खारिज हुए ।

श्री भक्त दर्शन : अब तक जो अनुभव प्राप्त हुआ है उसके आधार पर क्या एलेक्शन कमीशन यह विचार कर रहा है कि सन् १९६२ में जो आम निर्वाचन होंगे उनमें इस प्रणाली का व्यापक रूप से उपयोग किया जायेगा ?

श्री हजारनवीस : ऐसा विचार अब तक नहीं किया गया है ।

श्री अनिरुद्ध सिंह : क्या मैं जान सकता हूं कि अभी मंत्री महोदय ने कहा कि पिछड़े क्षेत्रों में भी इस प्रणाली का उपयोग किया गया है और वहां भी लोगों ने इसका उपयोग किया है तो क्या मैं जान सकता हूं कि हमीरपुर ज़िले में ९ अप्रैल को जो उप-चुनाव हुआ है और जब कि वह पिछड़ा ज़िला कहलाता है तो उसमें इस प्रणाली का उपयोग क्यों नहीं किया गया ?

श्री हजारनवीस : यह तो एलेक्शन कमीशन तय करता है कि किस क्षेत्र में इसका उपयोग होगा और किस क्षेत्र में नहीं होगा । हमीरपुर ज़िला मैं समझता हूं इसके लायक नहीं समझा गया ।

श्री वाजपेयी : ग्रामीण क्षेत्रों में यह कठिनाई अनुभव में आई है कि बहुत से वोटर्स अपने हाथ में कलम पकड़ना भी नहीं जानते हैं और इस लिए दिल्ली कारपोरेशन के चुनाव में एक सील बनवाई गई थी जो कि वोटर्स को दी जाती थी । मैं जानना चाहता हूं कि क्या सील देने की पद्धति का अवलम्बन सम्पूर्ण देश में किया जायेगा ?

श्री हजारनवीस : जहां २ यह प्रणाली उपयोग में लायी जायगी वहां-वहां सील ही उपयोग किया जायगा ।

Shrimati Renu Chakravartty: May I know on these results any analysis has been made regarding the number of invalid votes cast by this system by the women voters in the villages?

Shri Hajarnavis: That information at present is not available.

सेठ गोविन्द दास : इस प्रणाली से मतदान में क्या इतना ही समय लगता है जितना कि पहले की प्रणाली में लगता था या इस ढंग से वोट देने में कुछ अधिक समय लगता है ?

श्री हजारनवीस : इसमें कम समय लगता है क्योंकि एक से ज्यादा मतदान केन्द्र । पोलिंग बूथ्स होने से एक वक्त में एक साथ कई व्यक्ति वोटिंग कर सकते हैं ।

Shri C. D. Pande: Has the attention of the Government been drawn to fact that during the recent bye-elections, the time allotted between nomination and polling has been extended from three to six weeks, thus great difficulty arose for the campaigners?

Mr. Speaker: This refers to marking.

Shri C. D. Pande: It was said that because people had to be trained the time had to be extended from three weeks to six weeks, and this has led to great difficulty in the campaign.

Mr. Speaker: The hon. Member wants to know whether the time is going to be extended in all cases for the purpose of educating as it would cause inconvenience.

Shri Hajarnavis: In some cases it was extended because the system was new, the electoral apparatus was new and time was required to acquaint them with the new procedure devised. Therefore, sometime was required, but as and when the polling officers and other persons charged with the holding of elections become acquainted with the system, I do not think any such delay would be necessary.

Shri Ranga: May I know if Government received any complaints from political parties who are generally being consulted; if so, from which parties? May I also know whether Government propose to hold a meeting of the representatives of political parties and place before them the analysis of the way in which this thing worked and ascertain their views?

Shri Hajarnavis: May I remind the hon. Member that responsibility of holding elections is wholly that of the Election Commission, and Government in no sense are responsible for the decisions taken by them. In any case, I may inform that the Election Commission consulted all the leading political parties and this system was adopted in consultation with and in agreement with the major political parties.

Shri Ranga: About the working of this system, I meant only the Election Commission. Government cannot be expected to do this work.

Mr. Speaker: Nobody is a super-Parliament, whoever might be the officer, the Election Commission or the Attorney-General. We cannot impeach the Election Commissioner or a Judge of a High Court except through a prescribed process. Otherwise, if Parliament feels an amount of inconvenience at the manner in which a new system works, there is no meaning in the Minister saying: "No, no, it is the work of the Election Commission". Then he need not represent the Election Commission here.

Shri Hajarnavis: May I....

Mr. Speaker: Order, order. If any statutory body under the Constitution is established, the Minister in charge will try to communicate all those matters which arise in the House for the purpose of favourable consideration by the officers concerned. There is no meaning in the Ministers escaping responsibility like this.

Shri Hajarnavis: May I submit a word of explanation? The hon. Member began the question by saying: "Is the Government aware" and referred to something which was done by the Election Commission. What I implied in my answer was that what was suggested by the hon. Member was already done by the Election Commission, and that if there was any other suggestion it would be passed on to the Election Commission. There is no suggestion that the Ministry which I have the privilege to represent in any way tries to escape the responsibility which it owes to the House.

Shri Hem Barua: In view of the large percentage of invalid votes as shown in the statement, may I knew if the candidates have made any complaint to the Government or the Election Commission in the constituencies in which this system was introduced?

Shri Hajarnavis: I am not aware that any such complaints were received by the Election Commission, but if the hon. Member gives notice, I will supply him with the information.